

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

(15) (16)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/359/ (IB)/2017
NAME OF THE PETITIONER(S) : MAITRI ADVERTISING WORKS PVT LTD
NAME OF THE RESPONDENT(S) : BORG ENERGY INDIA PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. MITHREYI KASTHURIRANGAN
for. K. Hasi Shankar

Petitioner



2. BORG ENERGY LTD
for S.V. PRANAV KATUNAN

Respondent



ORDER

Counsel for Petitioner present and submitted that he had already complied with the provision of section 9(3)(b) and (c) of I&B Code, 2016. The same is not found in the file. However, the copy submitted by him clearly supports his submissions that the affidavit and bank certificate were filed before the **Registry**. The **Registry** is directed to place the said documents on record. Counsel for Petitioner is directed to propose the name of IRP by getting written consent as proscribed, in Form 2. Counsel for Respondent present and prayed time for getting instructions from his client. Matter is posted for final arguments. Put up on **31.07.2017 at 10.30 A.M.**

S. Vijayaraghavan
(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)